

Detailed Demands for grants of the Ministry of Planning and Programme Implementation for 1993-94

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning and Programme Implementation for the year 1993-94.

[Placed in Library, see No. LT-3816/93]

Indian Post Office (Second Amendment) Rules 1993

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUSHRAM): I beg to lay on the Table a copy of the Indian Post Office (Second Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 259 (E) in Gazette of India dated the 5th March, 1993 under sub-section (4) of section 74 of the Indian Post Office Act, 1898.

[Placed in Library, see No. LT-3817/93]

13.40 Hrs.

TRADE MARKS BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY/SHRIMATI KRISHNA SAHI: Sir, I beg to move for leave to introduce a Bill to amend and consolidate the law relating to trade marks, to provide for registration and better protection of trade marks for goods and services and for the prevention of the use of fraudulent marks.

MR. DEPUTY SPEAKER: The question is:

"That leave granted to introduce a Bill to amend and consolidate the law relating to trade marks, to provide for registration and better protection of trade marks for goods and services and for the prevention of the use of fraudulent marks."

The motion was adopted.

SHRIMATI KRISHNA SAHI: I introduce the Bill.

SHRI GUMAN MAL LODHA (Pali): Sir I have to say a word against the introduction of the Trade Marks Bill.

[Translation]

SHRI GUMAN MAL LODHA (Pali): Under the Trade marks Bill efforts are being made all over the country to implement Dunkel proposals. However, no discussion has taken place on Dunkel proposals so far. This is my basic objection. A policy should be formulated before implementing these proposals.

[English]

MR. DEPUTY SPEAKER: Mr. Justice, the Bill has already been introduced. You have not given any notice objecting to the introduction.

13.42 Hrs.

EMPLOYMENT OF MANUAL SCAVENGERS AND CONSTRUCTION OF DRY LATRINES (PROHIBITION) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shrimati Sheila